जिन्हें सिविल पदों पर लगाया गया है तथा फालतू सिविलियन जिन्हें रक्षा संस्थानों में, वैकल्पिक नियुक्तियों पर अधिशेष तथा कमी समायोजन योजना के अन्तर्गत लगाया गया था ये सिविल पदों पर ऐसी सेवाओं के लिए वरिष्ठता के लिए हकदार थे।

1959 में गृह मंत्रालय ने वरिष्ठता के लिए परिशोधित सिद्धांत जारी किए जिसमें सब स्थायी कर्मचारी अस्थायी कर्मचारियों से वरिष्ठ होने की व्यवस्था थी। ये अनुदेश श्रेणी-1 तथा श्रेणी-2 के रक्षा संस्थानों के अधिकारियों पर जिसमें आर्डनेंस कारखाने तथा आर्डनेन्स कोर के अधिकारी शामिल हैं लागू किए गए थे। इन अनुदेशों का रक्षा पक्ष के तृतीय तथा चतुर्थ श्रेणी के कर्मचारियों पर लागू नहीं किया गया था क्योंकि इनका भूतपूर्व सैनिकों तथा छटनी किए गए सिविलियन कर्मचारियों को जिन्हें वैकल्पिक पदों पर लगाया गया है उनके हित पर प्रतिकूल प्रभाव होता। यह समस्या छोटे रूप में आर्डनेन्स कारखानों के अलावा और कहीं विद्यमान नहीं है क्योंकि कारखानों में इस वर्ग के कार्यरत कर्मचारी अधिक नहीं हैं। अतः इन आदेशों को आर्डनेन्स कारखानों के तृतीय श्रेणी तथा चतुर्थ श्रेणी के कर्मचारियों के लिए 22 मई, 1972 से लागू कर दिया गया था। यह प्रश्न कि क्या इन आदेशों का अन्य निम्नतर विरचनाओं पर, खासी आर्डनेंस कोर के समेत लागू कर दिया जाय विचाराधीन है।

Harassment to ex-servicemen allotted land in Ganga Khader scheme (Uttar Pradesh) by Dhimers

8941 SHRI BHAGIRATH BHANWAR: Will the MINISTER OF DEFENCE be pleased to state:

(a) whether the Ex-servicemen who had been allotted land under the Ganga Khader Scheme (Uttar Pradesh) are facing infinite harassment at the hands of the Dhimers by occupying their land, cutting the crops forcibly and threatening them with dire consequences; and

(b) whether the local authorities have not been able to protect the Ex-servicemen and what steps Government propose to take to save the Ex-servicemen from harassment?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): (a) and (b) As allotment of land is done by the State Governments under their own arrangements, information is not readily available regarding land allotted to ex-servicemen under the Ganga Khadar Scheme. No representation regarding harassment has been received from ex-servicemen who may have been allotted land under the scheme.

Roads Constructed in Ladakh

8942 SHRI KUSHOK BAKULA: Will the Minister of DEFENCE be pleased to state the following particulars in respect of the following roads, separately being constructed or already constructed by the various authorities in Ladakh with terminus stations,

(i) the total length of the roads jeepable or motorable,

(ii) metalled;

(iii) unmetalled;

(iv) mule-track road;

(v) length of roads not metalled so far and under construction?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): It will not be in public interest to disclose detailed information regarding the state of road communications in this sensitive area.

Bengalees working in Engineering Projects (India) Limited

8943 SHRI S. D. SOMASUNDARAM: Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) the strength of Bengalees and non-Bengalees working with the Engineering Projects (India) Limited; and